GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)  

Notification  
No. 132/2016- Customs (N.T)  

New Delhi, the 31st October, 2016  

G.S.R. 1019 (E). – In exercise of the powers conferred by section 75 of the Customs Act, 1962 (52 of 1962), section 37 of the Central Excise Act, 1944 (1 of 1944) and section 93A read with section 94 of the Finance Act, 1994 (32 of 1994), the Central Government hereby makes the following rules further to amend the Customs, Central Excise Duties and Service Tax Drawback Rules, 1995, namely:-

1. (1) These rules may be called the Customs, Central Excise Duties and Service Tax Drawback (Amendment) Rules, 2016.  
(2) They shall come into force on 15th November, 2016  

2. In the Customs, Central Excise Duties and Service Tax Drawback Rules, 1995, sub-rule (1) of rule 8 shall be omitted.

[F. No. 609/80/2016-DBK]  

(Rajiv Talwar)  
Joint Secretary to the Government of India  

Note.- The principal rules were published vide notification number 39/1995-Customs (N.T.), dated the 26th May, 1995, in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i), vide number G.S.R. 441 (E), dated the 26th May, 1995, and was last amended by notification number 109/2015-Custom (N.T.), dated the 16th November 2015 vide number G.S.R. 860 (E), dated the 16th November, 2015.